

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Dated this Wednesday the 23rd day of July, 2003

O.A.768 of 2000

Coram: Hon'ble Mr.A.S.Sanghvi - Member (J)  
Hon'ble Mr.Shankar Prasad - Member (A)

Mrs.S.K.Nare & 65 others - Applicants  
(By Advocate Shri G.S.Walia)

Versus

1. Union of India  
through the Chairman,  
Telecom Commission,  
Sanchar Bhavan,  
New Delhi 110 001.
2. Chief General Manager,  
Maharastra Telecommunication  
Circle, 8th Floor, Fountain Telecom  
Building, Phase II, Fort, Mumbai.
3. The Chief Superintendent,  
Central Telegraph Office,  
CTO Building, Flora Fountain,  
Mumbai.
4. The General Manager,  
Kalyan Telecom District,  
Kalan Talao, Kalyan, Thane.  
(By Advocate Shri V.S.Masurkar) - Respondents

ORAL ORDER

By Hon'ble Mr.A.S.Sanghvi, Member (J) -

Heard the learned counsel of parties.

The applicants have approached this Tribunal with a grievance that their pay is not properly fixed and seeks a direction against the respondents to give <sup>them</sup> the benefit of ~~proper fixation &~~ their pay in the scale of Rs.4500-7000/-.

*In* It appears that the applicants were originally recruited by the Department of Telegraph and subsequently the same has now been taken over by Bharat Sanchar Nigam Limited (in short the 'BSNL'). The

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applicants being Group 'C' employees are already absorbed in BSNL and as such they have now become the employees of BSNL. Since BSNL is not covered within the jurisdiction of this Tribunal we find that OA deserves to be returned to the applicants for presentation to the proper forum. We, therefore, direct the Registry to return the application to the applicants for presentation before the proper forum. The OA stands disposed of. No order as to costs.

*Shankar Prasad*

(Shankar Prasad)  
Member (J)

*A. S. Sanghvi*

(A.S. Sanghvi)  
Member (A)

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